

(2022) 01 MP CK 0013
In the Madhya Pradesh High Court
Case No : Criminal Appeal No. 13 Of 2022

Rakesh

APPELLANT

Vs

State Of Madhya Pradesh And Others

RESPONDENT

Date of Decision : 05-01-2022

Acts Referred:

Scheduled Caste And Scheduled Tribe (Prevention Of Atrocities) Act, 1989 — Section 14(A)

Citation : (2022) 01 MP CK 0013

Hon'ble Judges : Deepak Kumar Agarwal, J

Bench : Single Bench

Advocate : Rajiv Sharma, Ravindra Singh Kushwah

Final Decision : Dismissed

Judgement

Deepak Kumar Agarwal, J

Learned counsel for the applicant wants to withdraw this first bail application filed under Section 14(A) of S.C.S.T. Act with a liberty to repeat the

same after filing of charge-sheet and made a prayer that the original photographs filed by him be returned.

Prayer is allowed.

The bail application is dismissed as withdrawn with the aforesaid liberty.

Office is directed to return the original photographs to the counsel for the applicant on submitting a photocopy of the same.